

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH, (COURT-II)

Item No. 224
(IB)-702/ND/2018
IA/4227/2020, IA/1163/2021

IN THE MATTER OF:

Super Print Services

... Applicant/Petitioner

Versus

M/s. Xalta Food and Beverages
Pvt.Ltd.

... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 12.03.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For Karur Vysya Bank ; Advocate Akshay Kapoor, Mr. Abhishek Anand Adv., Mr. Mohak Sharma Adv. And Mr. Pathik Choudhury, Adv for Ex- Directors., Mr. Naveen Kumar Jain Resolution Professional in IA 4227 and 1163, Ms. Kajal Bhatia, Advocate for Respondent No. 7-Hero Fincorp Limited,

ORDER

Renotify this case on 31.03.2021



(T.S SINGH)
COURT OFFICER